

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 908 OF 1997
ALLAHABAD THIS THE 21ST DAY OF NOVEMBER, 2003

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. D. R. TIWARI, MEMBER-A

Chandrapal Singh,
S/o Late Raghubir Singh,
aged about 59 years,
Dilkusha, New Katra,
District-Allahabad.Applicant
(By Advocate Shri D.P. Singh)

Versus

1. Union of India,
through Secretary,
Department of Personnel and Training,
Government of India,
New Delhi.
2. The Director General of Ordnance Services,
Army Head Quarter,
New Delhi.
3. Commdt. C.O.D. Chhioki,
Naini, Allahabad.Respondents
(By Advocate Shri A. Sthalekar)

ORDER

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

It is submitted by the learned counsel for the applicant that he preferred representations dated 09.05.1997 and 30.09.1995 in respect of his retiral benefits and the reliefs claimed herein that the respondents be directed to decide the said representation and settle the retirement benefits in accordance with law.

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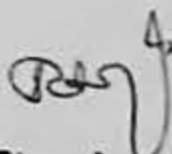
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2. In paragraph 21 of the counter affidavit it is admitted that the representation dated 30.09.1995 was received and the comments of OIC, AOC Records on the representation was received at Army HeadQuarter on 28.12.1995 but before any action could be taken, the applicant superannuated w.e.f. 31.12.1995 (AN).
3. In our opinion, the superannuation of the applicant would not deprive ^{him} of the right ^{if any} acquired before superannuation. The representation ought to be considered and disposed of in accordance with law and whatever benefits had accrued to the applicant before his retirement should be given to him.
4. Accordingly, the O.A. is disposed of finally with direction to dispose of the representation dated 30.09.1995 by passing a reasoned and speaking order within a period of four months from the date of receipt of a certified copy of this order alongwith the copy of this representation.
5. There shall be no order as to costs.


Member-A


Vice-Chairman

/Neelam/